



2026:AHC:40945

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 5107 of 2026

Rakesh Babu Alias Rakesh Kumar And 3
Others

.....Petitioner(s)

Versus

Commissioner Bareilly Division Bareilly
And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kamla Prasad Tiwari, Saurabh Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The petitioners have preferred present writ petition inter-alia with the following prayers :-

"i) issue, a writ, order or direction in the nature of certiorari quashing the order dated 17.1.2026 and proceeding of Appeal No. 2924/2026, 2925/26, Jitendra Pal Singh and others Vs. Ram Swaroop and others pending before Respondent no.3"

2. From perusal of the record it is clear that no judicial order whatsoever has been passed against the petitioners till date by the respondent no.1-Commissioner, Bareilly Division, Bareilly and only direction was given by him to transfer the restoration application in the court of Additional Commissioner (Administration). From perusal of the record it also transpires that earlier order was passed by the same authority namely Additional Commissioner (Administration), Bareilly Division, Bareilly. Nothing has been stated in the entire writ petition nor any arguments has been raised that what prejudice has been caused to the petitioners by the aforesaid order. The Court is satisfied that the order dated 17.01.2026 passed by respondent no.1 is absolutely perfect and valid order and does not call for any interference by this Court.

3. In view of the same, present writ petition is dismissed.

4. Registrar (Compliance) is directed to communicate copy of this order to Commissioner, Bareilly Region, Bareilly within a week.

February 24, 2026

Pramod Tripathi

(Prakash Padia,J.)